

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 209
IB-1107/ND/2018**

IN THE MATTER OF:

M/s. Top Trade

...PETITIONER

Vs.

M/s. Exit 10 Marketing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 21.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

For the Respondent/ Corporate-debtor :

For the Former Promoters

:Ms. Mani Gupta, Advocate.

ORDER

Heard the submissions made by the counsel for the Suspended Board of Directors. Counsel has submitted that some IAs are yet to be listed. Registry may verify and these IAs be listed next week. Post the matter to **17.02.2021**.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Anjula)